

ITEM NO.13

COURT NO.4

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).3964/2022

(Arising out of impugned final judgment and order dated 02-03-2022
in WA No. 218/2022 passed by the High Court of Kerala at Ernakulam)

MADHYAMAM BROADCASTING LIMITED

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(WITH IA No.32336/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.34902/2022-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES and IA No.35558/2022-PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 4331/2022 (XI-A)

(FOR ADMISSION and I.R. and IA No.35413/2022-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)

Date : 10-03-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
 Mr. Dushyant A Dave, Sr. Adv.
 Mr. Huzefa A. Ahmadi, Sr. Adv.
 Mr. Haris Beeran, Adv.
 Mr. Mushtaq Salim, Adv.
 Mr. Usman Ghani Khan, Adv.
 Mr. Azhar Aziz, Adv.
 Mr. Mahammed Yaseen, Adv.
 Mr. Ameen Hassan, Adv.
 Mr. Radha Shyam Jena, AOR
 Ms. Pallavi Pratap, AOR

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Issue notice on the Special Leave Petitions and on the prayer for interim relief.
- 2 Liberty to serve the Central Agency, in addition.
- 3 Dasti, in addition, is permitted.
- 4 On the next date of listing, the respondents shall produce all the relevant files which were produced before the High Court.
- 5 List the Special Leave Petitions on 15 March 2022.

**(SANJAY KUMAR-I)
AR-CUM-PS**

**(RANJANA SHAILEY)
COURT MASTER**